
(2022) 04 DEL CK 0082

In the Delhi High Court

Case No : Arbitration Petition No. 1245 Of 2021

Balaji Prime Buildhome Pvt Ltd

APPELLANT

Vs

Kashipur Infrastructure And Freight Terminal Pvt Ltd

RESPONDENT

Date of Decision : 12-04-2022

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 12

Citation : (2022) 04 DEL CK 0082

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : Udit Seth, Gautam Dhamija

Final Decision : Disposed Of

Judgement

Sanjeev Sachdeva, J

1. Petitioner seeks reference of the disputes to an Arbitral Tribunal.
2. Learned counsel for the parties submit contended that there is one common contract between the parties, however with different work order. As per the agreement, the seat of Arbitration is at Delhi and even they have consented to the venue of the arbitration at Delhi.
3. Learned counsel for the parties pray that parties be referred to an Arbitral Tribunal to be constituted under the aegis of Delhi International Arbitration Centre and a Sole Arbitral Tribunal be constituted.
4. In view of the above, the disputes are referred to the Delhi International Arbitration Centre (DIAC), which would appoint an arbitrator to arbitrate the disputes. The arbitration shall take place under the aegis of the DIAC in accordance with its rules and regulations.
5. The arbitrator would be entitled to charge fees in accordance with the schedule of fee stipulated by the DIAC.

6. The arbitrator shall furnish the requisite disclosure under section 12 of the Arbitration and Conciliation Act, 1996 within one week of entering reference.
7. The petition is disposed of in the above terms.